

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. _____ OF 2026
(@ SLP(C) NO. _____ /2026)
(@DIARY NO.15601/2025)**

CYNTHIA JULIOUS CHARLIE

Appellant(s)

VERSUS

THE VICE CHANCELLOR & OTHERS

Respondent(s)

WITH

**CIVIL APPEAL NO. _____ OF 2026
(@ SLP(C) NO. _____ /2026)
(@Diary No(s). 15602/2025)**

O R D E R

Delay condoned.

2. Leave granted.

3. Being aggrieved by the orders of the Bombay High Court, Bench at Nagpur dated 27.06.2022 and 07.02.2025 passed in Writ Petition No. 1610 of 2020 and Writ Petition No. 4763 of 2024 respectively, the appellant has preferred the present appeals.

4. Briefly stated, the facts of the case are that the appellant is a student who was admitted to the Four-Year Full-Time Degree Course in Pharmacy (B. Pharma) at the respondent No.2-college, affiliated to the Sant Gadge Baba Amaravati University in the Scheduled Tribe category in the academic year 2014-2015.

4.1. Upon securing admission under the reserved category, the appellant deposited fees commensurate to the fees payable by the students from the open category. The same was done upon intimation from the respondent No.2-college that she was eligible for admission from the open category. The appellant paid the

requisite fees and was thereafter allowed to complete the B. Pharma degree in the year 2018.

4.2 In the interregnum, on 31.05.2017, the Caste Scrutiny Committee rejected the appellant's caste certificate on account of her failure to furnish any material or document to further substantiate her claim.

4.3 It is the case of the appellant that despite having completed her degree, the respondent Nos. 1 and 2 have withheld her educational documents, that included the 6th & 8th semester mark sheets & degree certificate, owing to the reason that her caste certificate was cancelled by the Caste Scrutiny Committee vide order dated 31.05.2017.

4.4 Being aggrieved by the said order of the Caste Scrutiny Committee, the appellant preferred Writ Petition No. 1610 of 2020 before the High Court of Bombay, Nagpur Bench which was dismissed vide order dated 27.06.2022 wherein the High Court observed that upon perusal of the order of the Caste Scrutiny Committee, it was apparent that the appellant was unsuccessful in producing the documents to prove that she belonged to 'Gond' Scheduled Tribe. It was further observed that the respondents had given an opportunity to the appellant to produce a valid caste certificate but the same was not produced and therefore, in accordance with the rules provided by the Directorate of Technical Education, her admission could not be converted into an admission from the Open category.

4.5 Thereafter, the Principal of the Respondent No. 2-College issued a no-objection certificate, vide Ref No. VBCP/601/2022

dated 06.10.2022, wherein he communicated to the Registrar of the Respondent No. 1-University that the appellant was admitted in the Respondent No. 2-College from 2014-2015 to 2018-2019 in the open category and that she had paid all the requisite fees and dues of the college and therefore the marksheets and other educational document of the appellant which were withheld could be released and handed over to her.

4.6 The appellant, thereafter, served legal notice upon the Respondent No. 1 demanding the release of her documents including the marksheets of 6th semester and 8th semester examinations, as well as the degree certificate.

4.7 Being aggrieved, the appellant filed Writ Petition No. 4763 of 2024 before the High Court at Bombay, Nagpur Bench which was dismissed *vide* order dt. 07.02.2025 wherein it was held that the appellant had already filed Writ Petition No.1610/2020 before the Bombay High Court which had already been adjudicated upon and her claim was rejected *vide* order dated 27.06.2022 which was not assailed before the Supreme Court, as a result of which, it had attained finality. The present petition was filed on the basis of communication dated 06.10.2022, which stood withdrawn by the communication dated 14.10.2024. It was further observed that the communication dated 06.10.2022, by itself, could not give rise to any cause of action for the reason that the Principal of the Respondent No. 2, was not the person who had granted admission to the appellant. Lastly, it was observed that merely because the appellant took admission under a Schedule Tribe category but chose to pay the fees commensurate with a student from open

category did not entitle her to any relief.

4.8 Being aggrieved by the impugned orders of the High Court at Bombay, Bench at Nagpur dated 27.06.2022 and 07.02.2025 in Writ Petition No. 1610 of 2020 and Writ Petition No. 4763 of 2024 respectively, the appellant has preferred the present appeals.

5. We have heard learned counsel for the appellant and learned counsel for the respondent-University and learned counsel for State/respondent No.3 herein. We have perused the material on record.

6. Learned counsel for the appellant at the outset submitted that the appellant does not press the prayer regarding compensation. His submission is placed on record.

7. These appeals are allowed and disposed of in terms of the earlier orders passed by this Court in the case of *Ajay Dattatraya Bandewad vs. the State of Maharashtra & Ors.*, C.A.6637/2025 arising out of SLP(C) No.3926/2025 dated 13.05.2025 and *Mrudula vs. the State of Maharashtra and Ors.* in SLP(C) No.15902/2023 dated 13.05.2024. Consequently, the first respondent-University is directed to announce the result for the examinations of 6th and 8th semesters taken by the appellant herein and if she has qualified to issue the degree certificate and return all the original testimonials of the appellant which are with the respondent-University.

8. The said exercise shall be undertaken within a period of three weeks from the date of receipt of the certified copy of this order.

9. Further, the appellant shall not place any reliance whatsoever on the certificate indicating that she belongs to the Scheduled Tribe(ST) category which has in any case been cancelled by the competent authority as being invalid in law in respect of her future studies or public employment.

10. The appellant shall also not take any step to seek a fresh certificate on the premise that she belongs to the Scheduled Tribe category of persons.

11. These appeals are allowed and disposed of in the aforesaid terms.

Pending application(s), if any, shall stand disposed of.

.....J.
(B.V. NAGARATHNA)

.....J.
(MANMOHAN)

NEW DELHI;
AUGUST 03, 2026

ITEM NO.54

COURT NO.3

SECTION IX-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 15601/2025
[Arising out of impugned final judgment and order dated 27-06-2022
in WP No. 1610/2020 passed by the High Court of Judicature at
Bombay at Nagpur]

CYNTHIA JULIOUS CHARLIE

Petitioner(s)

VERSUS

THE VICE CHANCELLOR & OTHERS

Respondent(s)

WITH

Diary No(s). 15602/2025 (IX-A)

Date : 03-08-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Kshitij Kothale, Adv.
Mr. Sachin Singh, Adv.
Mr. Pratik Kumar Singh, Adv.
Mr. Shashank Upadhyay, Adv.
Mr. Vishwesh Shankar Gadage, Adv.
Ms. Anagha S. Desai, AOR

For Respondent(s) : Mr. Avnish Singh, Adv.
Ms. Pushplata Singh, Adv.
Mr. Ankur Yadav, AOR

Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

Since the petitioner is assailing the orders dated
27.06.2022 as well as 07.02.2025 in these Special Leave
Petitions arising out of the same cause of action, we are
inclined to condone the delay in filing. Delay condoned.

Leave granted.

The appeals are allowed and disposed of in terms of the signed order.

Pending applications(s), if any, shall stand disposed of.

(RADHA SHARMA)

ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)

COURT MASTER (NSH)

(Signed order is placed on the file)